THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):

(a) :	Name of the party	No. of units	Effective living area in square Metres
1.	All India Congress Committee	4	1424·30
		4	Type-I
2.	Congress (O) party in Parliament	2	73·00
3.	Delhi Pradesh Congress Committee	2	166·00
		7	7328·00
4.	Congress party in Parliament	2	Type-I

No unit has been allotted to the Janata Party as such but 11 single suites in Vithalbhai Patel House are in occupation of the parties which have now merged to form the Janata Party.

(b) Allotment to the Parliamentary Parties are to be made on the basis of the strength of their employees and not on the basis of the number of their representatives in Parliament. The question of retention by the Congress Party in Parliament of the quarters allotted to it and the allotment of additional quarters to the Janata Party in Parliament in accordance with this criterion is under consideration.

Prosecution of Doctors running Nursing Homes and Clinics in Residential Areas

5568. DR. SUSHILA NAYAR:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the D.D.A. has decided to prosecute doctors running nursing homes and clinics in residential areas;

(b) whether Government are aware of the hardship likely to result to the citizens if doctors clinics and nursing homes are removed from residential areas; and

(c) the proposed steps if any to check it?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) and (c). In order to avoid hardships, it has been decided by Delhi Development Authority as under:—

(i) **Clinics.**—Residential premises may be used as clinics if the area for such use is 500 sq. ft. or 25 per cent of the covered area of the premises, whichever is less, and the doctor lives in the same premises.

(ii) **Nursing Homes.**—These are ordinarily not to be allowed in residential premises. In individual cases however, temporary permission may be granted for a limited period upto 2 years on certain conditions, till such Homes can shift to a conforming building/area.

Master Plan for Development of Goa, Daman and Diu

5569. SHRI EDUARDO FALEIRO: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government of Goa, Daman and Diu have consulted the Central Government on a Master

Plan for the development of that territory;

(b) if so, when was the plan submitted; and

(c) the action taken thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Government of Goa, Daman and Diu asked for technical assistance in the preparation of a Regional Plan for the development of Goa District.

(b) and (c). The plan was prepared by the Town and Country Planning Organisation of Government of India and sent to the Government of Goa, Daman and Diu in April, 1977. The Plan is being processed by the Union Territory Government for publication under its Town and Country Planning Act.

कैम्पों में रह रहे शरणार्थियों के लिए भारतीय नागरिकता

5570. **श्री मोतीभाई आर० चौधरी :** क्या **निर्माण और आवास तथा पूर्ति और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत के भिन्न-भिन्न शरणार्थी शिविरों में ऐसे कितने शरणार्थी हैं जिन्हें भारतीय नागरिकता प्रदान नहीं की गयी है और वे कितने वर्षों से शिविरों में रह रहे हैं;

(ख) उन पर प्रतिवर्ष कितना खर्च किया जाता है और इस मद पर अब तक कुल कितना खर्च हो चुका है ;

(ग) इन शरणार्थियों को भारतीय नागरिकता प्रदान करने में सरकार को क्या आपत्ति है ; और

(घ) उन्हें शीघ्र भारतीय नागरिकता प्रदान करने के लिए सरकार ने क्या कार्यवाही की है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त) : (क) शिविरों में रह रहे शरणार्थी परिवारों की कुल संख्या 14,671 है, इनमें 1970 में से भूतपूर्व पूर्वी पाकिस्तान से आए प्रवासियों के 4,485 परिवार है और भारत-पाक संघर्ष 1971 के दौरान भारत में आए पाकिस्तानी राष्ट्रिकों के 10,186 परिवार है ।

(ख) इन पर प्रतिवर्ष लगभग 376.00 लाख रुपये खर्च किए जाते हैं जिसमें से प्रवासियों पर 126.00 लाख रुपये और पाकिस्तान राष्ट्रिकों पर 250.00 लाख रुपये हैं । 1976–77 तक इस मद पर किया गया कुल खर्च 15,329.82 लाख रुपये है जिसका विभाजन इस प्रकार है—प्रवासियों के लिए 14,284.00 लाख रुपये और पाकिस्तानी राष्ट्रिकों के लिए 1,045.82 लाख रुपये ।

(ग) जहां तक प्रवासियों का सम्बन्ध है, उन्हें नागरिकता प्रदान करने में कोई आपत्ति नहीं है क्योंकि भारतीय नागरिकता अधिनियम, 1955 में दी गई शर्तों के अनुसार, वे पंजीकृत किए जाने के पात्र हैं ।

जहां तक पाकिस्तानी राष्ट्रिकों का सम्बन्ध है, सरकार ने इस प्रश्न पर इस पहलू से अभी तक विचार नहीं किया है ।

(घ) गृह मंत्रालय तथा पुनर्वास विभाग द्वारा राज्य सरकारों को समय-समय पर हिदायतें जारी की गई हैं कि नागरिकता अधिनियम, 1955 में की गई व्यवस्था के अनुसार पात्र प्रवासियों को शीघ्र नागरिकता प्रदान की जाए ।

Intensive Rural Development Scheme for Cannanore District of Kerala

5571. SHRI RAMACHANDRAN KADANNAPPALLI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Cannanore District of Kerala is one of the districts selected